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Title: Introduction of the Transgender Persons (Protection of Rights) Bill, 2016.

सामाजिक न्याय और अधिकारिता मंत्री (श्री थावर चंद गहलोत) : अध्यक्ष महोदया, मैं प्रस्ताव करता हूँ कि उभयलिंगी व्यक्तियों के अधिकारों का संरक्षण और उनके कल्याण का उपबंध करने तथा उनसे सम्बद्ध तथा **आनुवंशिक** विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to provide for protection of rights of transgender persons and their welfare and for matters connected therewith and incidental thereto."

Shri Premachandran, do you want to oppose the introduction of the Bill?

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam, my formal objections to the introduction of the Bill is under Rule 67 and Rule 112, clause (2) Explanation (iii).

Rule 67 says:

"When a Bill is pending before the House, notice of an identical Bill, whether received before or after the introduction of the pending Bill, shall be removed from, or not entered in, the list of pending notices, as the case may be, unless the Speaker otherwise directs."

I fully agree with Madam's wisdom that Madam is having absolute authority or discretionary right to permit it. But kindly see whether it is a pending Bill or not. That is the question to be addressed. According to rule explanation (iii), clause (2) of Rule 112, it says:

"(iii) a Bill originating in the Council and transmitted to the House and laid on the Table under rule 114 or 122; and"

That means it is a pending Bill which comes within the purview of Rule 67. The point is, a Bill has been passed by the Rajya Sabha and transmitted to this House and that is pending before this House and that is listed in Friday's List of Business. Both the Bills are same. Kindly see both the Bills are same. You kindly refer to even the title of the Bills. This Bill is titled 'The Transgender Persons (Protection of Rights) Bill, 2016 and the title of the Private Member Bill is 'The Rights of Transgender Persons, 2014'. So, these two Bills are more or less identical, are of the same nature and of the same character. So, that is my formal objection. I leave it to the wisdom of the hon. Speaker. I seek a ruling from the hon. Speaker.
...(Interruptions)

श्री थावर चंद गहलोत : अध्यक्ष महोदया, माननीय सदस्य ने जिस प्रारथान का उल्लेख करके आपति दर्ज करवाई है, वह इससे संबंधित नहीं है।... (व्यवधान) मेरा आपसे निवेदन है कि आप मुझे विधेयक प्रस्तुत करने की अनुमति दें।... (व्यवधान)

HON. SPEAKER: Hon. Members, as per Rule 67 of the Rules of Procedure, notice of a Bill identical to a Bill introduced in and pending before the Lok Sabha is not permissible. The Bill referred to by the hon. Member is not a Bill which has been introduced in Lok Sabha. It is a Bill which has been passed by the Rajya Sabha and is now pending before the Lok Sabha.

Secondly, the Government Bill which is to be introduced is not identical. They are not of identical nature. Maybe it is somewhat same, but it is not identical to the Bill pending before the Lok Sabha.

I, therefore, rule out the objection.

The question is:

"That leave be granted to introduce a Bill to provide for protection of rights of transgender persons and their welfare and for matters connected therewith and incidental thereto."

The motion was adopted.

श्री थावर चंद गहलोत : मैं विधेयक को पुरःस्थापित करता हूँ।... (Interruptions)

HON. SPEAKER: Now, the House will take up 'Zero Hour'.

...(Interruptions)

HON. SPEAKER: Again I am requesting all of you to go to your seats. I will allow you to raise the matter. But this is not the way. 'Zero Hour' is for

Members themselves. You go to your seats and I will allow you to raise the matter. I am always saying this. Here, you cannot get anything. You will not get any reply. This is not the way. If you want to raise the matter, you go to your seats and then I will allow you. Please go to your seats.

...(Interruptions)

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): I had a talk with the Members of Telugu Desam Party. They are willing to raise the issue in 'Zero Hour'. I would request you to allow a short duration discussion on 'cooperative federalism'. We all can agree to it. Even Shri Bhartruhari Mahtab is prepared for it. I think the Members of TRS will also agree to it and the House can run smoothly. ...(Interruptions) They can raise their issue in 'Zero Hour' today.

HON. SPEAKER: Give me a notice and I will think about it.

I am ready to allow them to raise their issue in 'Zero Hour'. But you cannot do anything like this. I am sorry. This is not the way. I am allowing them, but they must go to their seats. They can raise the issue.

...(Interruptions)

HON. SPEAKER: Please go to your seats. Let me start 'Zero Hour'.

...(Interruptions)

HON. SPEAKER: The House stands adjourned to meet again at 12.30 p.m.

12.15 hours

The Lok Sabha then adjourned till Thirty Minutes past

Twelve of the Clock.

12.31 hours

The Lok Sabha re-assembled at Thirty-One Minutes past

Twelve of the Clock.

(Hon. Deputy-Speaker *in the Chair*)

HON. DEPUTY-SPEAKER: The House stands adjourned to meet again at 12.45 hours.

12.31 ½ hours

The Lok Sabha then adjourned till Forty-Five Minutes past

Twelve of the Clock.

12.47 hours

The Lok Sabha re-assembled at Forty-Seven Minutes past

Twelve of the Clock.

(Hon. Speaker *in the Chair*)

HON. SPEAKER: Now, the House shall take up 'Zero Hour'.

Shri Deepak Adhikari.

SHRI DEEPAK (DEV) ADHIKARI (GHATAL): Thank you Madam for giving me this wonderful opportunity. This is my maiden speech, so I would like to

deliver it in Bangla.

HON. SPEAKER: Have you given notice that you would like to speak in Bangla?

SHRI DEEPAK (DEV) ADHIKARI: Yes Madam. Is it not mentioned? I have already mentioned it in the morning.

HON. SPEAKER: Okay. You can speak.

SHRI DEEPAK (DEV) ADHIKARI: Thank you so much Madam and sorry for the inconvenience. Madam...(*Interruptions*)

HON. SPEAKER: Can you do one thing? After ten or fifteen minutes, I will call your name again. Let the interpreter come.

SHRI DEEPAK (DEV) ADHIKARI: No issue Madam.

HON. SPEAKER: Now, Shri P.K. Biju.